THE UTTAR PRADESH ADVOCATES WELFARE FUND ACT, 1974

[U. P. Act No. VI of 1974]

ARRANGEMENT OF SECTIONS

SECTIONS

- 1- Short title and extent
- 2- Definitions
- 3- Objects of the fund
- 4- Transfer of certain monies to the Fund
- 5- Financial provisions
- 6- Execution and authentication of instruments, etc.
- 7- Power of the State Government to issue directions
- 8- Contribution by State Bar Council
- 9- Welfare stamp on Vakalatnama
- 10- Welfare stamp on Vakalatnama
- 10A- Provision in case of nonavailability of Welfare Stamps
- 11- Membership of the scheme
- 12- Cessation of membership and readmission
- 13- Payment from the Fund on cessation of membership
- 14- Restriction on alienation attachment etc. of interest of members
- 14A- Special provisions for the member of the Scheme
- 15- Protection of action taken in goodfaith
- 16- Power to make rules

THE UTTAR PRADESH ADVOCATES WELFARE FUND ACT, 1974

(U.P. Act No. 6 of 1974)

THE UTTAR PRADESH ADVOCATES WELFARE FUND ACT, 1974¹

[U. P. Act No. VI of 1974]

Amended by

U. P. Act no. 21 of 1988

U. P. Act no. 03 of 1999

U. P. Act no. 09 of 2003

U. P. Act no. 34 of 2021

[Passed in Hindi by the Uttar Pradesh Legislative Assembly on March 28, 1974 and by the Uttar Pradesh Legislative Council on March 29, 1974.

Received the assent of the Governor on April 16, 1974 under Article 200 of the Constitution of India and was published in the *Uttar Pradesh Gazette, Extraordinary* dated April 17, 1974.]

ΑN

ACT

To provide for the establishment and operation of a fund for the promotion of welfare of Advocates in Uttar Pradesh.

It is hereby enacted in the Twenty-fifth Year of the Republic of India as follows:-

Short title and extent

- **1.** (1) This Act may be called the Uttar Pradesh Advocate Welfare Fund Act, 1974.
 - (2) It extends to the whole of Uttar Pradesh.

Definitions

- 2. In this Act, unless the context otherwise requires,—
 - [(a) "Advocate" means an Advocate enrolled on theroll of the State Bar Council and shall include the pleaders and other legal practitioners enrolled as such under the provisions of the Legal Practitioners Act. 18791²:
 - (aa) "Bar Association" means a Bar Association affiliated to the State Bar Council; \mathbf{l}^2
 - (b) "State Bar Council" means the State Bar Council of Uttar Pradesh constituted under section 3 of the Advocates Act, 1961;
 - (c) "Fund" means the Fund referred to in section 3;
 - [(cc) "member" means a member of the Scheme;]³
 - (d) "Trustees Committee" means the Committee constituted under section $3. \ \ \,$
 - ⁴ [(e) 'Welfare Stamp' means the stamp referred to in section 9;]
 - [(f) 'Vakalatnama' includes a memorandum of appearance or any other document by which an advocate is empowered to appear, act or plead before any court, tribunal, authority or person but does not include any Vakalatnama or memorandum of appearance filed on behalf of the Government or an officer representing the Government.]⁵

^{1.} For S. O. R. see U. P. Gazette Extraordinary, dated April 17, 1974.

^{2.} Subs. by s. 2of U.P. Act No. 3 of 1999. (w.e.f. 3-12-1998)

^{3.} Ins. by s. 2 of U.P. Act No. 3 of 1999. (w.e.f. 3-12-1998)

^{4.} Ins. By s. 2 of U.P. Act No. 21 of 1988. (w.e.f. 14-04-1989)

^{5.} *Ins.* by s. 2 of U.P. Act No.21 of 1988 and *substituted* by s. 2 of U.P. Act No. 3 of 1999.

Objects of the fund

- **3.**(1) For the following objects of general public utility, a charitable trust shall be created in respect of a Fund, to be constituted as hereinafter provided and to be called the Uttar Pradesh Advocates Welfare Fund, namely:—
 - (a) obtaining from the Life Insurance Corporation of India a policy of group life insurance of advocates up to the age of 60 year;
 - (b) the provision of buildings for halls and libraries, [canteens, sheds and other facilities]¹ for [Bar Associations]² or the making of contributions to [Bar Associations] ² for the purposes of making such provision;
 - [(bb) the organisation of Advocate Social Security Fund Scheme herein after referred to as the Scheme, for such advocates as become members of the Scheme;]³
 - (c) the organization of other scheme for the welfare of needy Advocates ; and
 - (d) such other objects as would, in the opinion of the Trustees Committee, improve the working conditions and facilities of Advocates.
 - (2) The Fund shall consist of:-
 - (a) all monies transferred to it under section 4;
 - (b) all contributions made to it by the state Bar council;
 - (c) any voluntary donation or contribution made to the Fund by any Advocate, including any sum received from the Life Insurance Corporation of India on the death of an Advocate insured under the group life insurance policy where such Advocate had nominated the Trustees Committee as the person to whom the money secured by the policy shall be paid in the event of his death;
 - (d) any grants made to the Fund by the State Government;
 - (e) any sum borrowed under section 5;
 - (f) any profits or dividends received from the Life Insurance Corporation of India in respect of the policy of group life insurance of Advocates;
 - (g) any interest or dividend or other return or any investment made in respect of any part of the Fund.
 - [(h) the sale proceeds of stamps transferred by the State Government in accordance with section 10;]⁴
 - [(i) all admission fees and annual subscriptions, for membership of the Scheme received in accordance with section 11 and interest, if any, thereon.]⁴

^{1.} Subs. by s. 3 of U. P. Act No. 3 of 1999. (w.e.f. 3-12-1998)

^{2.} Subs. by s. 3 of U. P. Act No. 3 of 1999. (w.e.f. 3-12-1998)

^{3.} Ins. by s. 3 (a) of U.P. Act No. 21 of 1988. (w.e.f. 14-04-1989)

^{4.} Ins. by s. 3(b) of U.P. Act No. 21 of 1988. (w.e.f. 14-04-1989)

- (3) The Fund shall vest in and be held and administered by a Trustees Committee to be named the Uttar Pradesh Advocates Welfare Fund Trustees Committee, of which thefollowing shall be the members, namely:-
 - (a) the Advocate-General of Uttar Pradesh, ex-officio, who shall be Chairman;
 - (b) the Chairman, State Bar Council, ex-officio, or where that office is for the time being held by the Advocate General, an Advocate nominated [by him]¹;
 - [(bb) two members of the State Bar Council, elected by it.]²
 - (c) the Secretary to the state Government in the Judicial Department, ex-officio, who shall be Member-Secretary.
- (4) [A member nominated under clause (b) of sub-section (3) shall hold office till the office of the Chairman State bar Council is held by the Advocate General, but he may at any time by writing under his hand addressed to the Chairman, resign his membership.]³
- (5) The Trustees Committee shall be a body corporate with the name aforesaid, having perpetual succession and a common seal, with power to acquire and hold property, and may sue and be sued by that name.
- (6) No act or proceeding of the Trustees Committee shall be questioned or deemed to be invalid by reason merely of any vacancy in or any defect in the constitution thereof.

Transfer of certain monies to the Fund

- 4. [(1) As soon as may be after the commencement of this act, an amount equivalent to the sums received by the state Bar Council on account of the deposits of stamp duty on certificates of enrolment paid by Advocates, together with interest actually earned thereon, shall be paid by it to the credit of the Fund, and such credit to the Fund shall discharge the state Bar Council of the liability in respect thereof to the state Government.
- (2) An amount equivalent to the stamp duty deposit Advocates for certificates of enrolment with the State Bar Council in a financial year shall be transferred by the State Government to the Fund as soon as may be after the end of that financial year and such transfer shall discharge the State Government of its liabilities respect thereof, for that financial year.]4

Financial provisions

- **5.** (1) The Trustees Committee may, from time to time, borrow any sum required for the purposes of this Act.
- (2) The monies in the Fund may be deposited in any scheduled bank or invested by the trustees Committee in loans and advances to any Corporation owned or controlled by the State Government or in such other manner as the state Government may from time to time direct.
- (3) The Fund shall be deemed to be a local fund and be audited by the Examiner, Local Fund accounts, Uttar Pradesh.

^{1.} Subs. by s. 3 (b) of U.P. Act No. 3 of 1999. (w.e.f. 3-12-1998)

² Ins. by s. 3(b) of U.P. Act No. 3 of 1999. (w.e.f. 3-12-1998) 3. Ins. by s. 3 (c) of U.P. Act No. 3 of 1999. (w.e.f. 3-12-1998)

^{4.} Renumbered and *Ins.* by s. 4 of U.P. Act No. 3 of 1999. (w.e.f. 3-12-1998)

Execution and authentication of instruments, etc.

6. All decisions and other instruments made and executed by the Trustees committee may be authenticated by the signature of the Member-Secretary; who shall also have the power to operate any bank account on behalf of the said Committee.

Power of the State Government to issue directions **7.** The state Government may from time to time issue to the Trustees committee such directions as in its opinion are necessary or expedient for carrying out the purposes of this act, and it shall the duty of the Trustee Committee to comply with such direction.

Contribution by State Bar Council

[8.The State Bar Council shall contribute to the Fund rupees one lakh on the date of commencement of the Uttar Pradesh Advocates Welfare Fund (Amendment) Act, 1988.[***]¹

[Provided that any amount contributed by the State Bar Council under this section as it stood prior to the commencement of the Uttar Pradesh Advocate welfare fund (amendment)Act, 1998, shall not be refundable.]²

Welfare stamp on Vakalatnama

- [9. (1) Every advocate shall affix on the Vakalatnamaaccepted by him a Welfare Stamp of the value of [ten rupees]³ and no Court, Tribunal, authority or person shall receive any Vakalatnamain favour of such advocate unless it is so stamped in addition to any stamp required under any other law for the time being in force.]4
- (2) The value of the Welfare Stamp shall neither be taxable cost in the suit or proceeding nor be collected in any event from a party to such suit or proceeding.
- (3) Any contravention of the provisions of sub-section (2) by any member shall disentitle him to the benefits of the Scheme and shall be deemed to be a misconduct and the Trustees Committee shall report the matter to the State Bar Council for appropriate action.
- (4) Every Welfare Stamp affixed on a Vakalatnama under subsection (1) shall be cancelled in the manner provided in section 30 of the Court Fees Act, 1870.
- [(5) Where in any case the Welfare Stamp referred to in subsection (1) is not affixed on the Vakalatnama or is not filed by any Advocate the Court shall not permit such Advocate for furthr proceeding in that case.]⁵

Printing and sale of welfare stamps

- **10.** (1) The [Bar Council] shall cause to be printed Welfare Stamps for the purpose of this Act, in such design and such denomination as it thinks fit with the words "Welfare Stamp" printed thereon.
- (2) The State Government shall control the distribution and sale of Welfare Stamps through stamp vendors appointed by it for the sale of court fee stamps or through such other agency as it may deem fit.

^{1.} Omitted by s.5 of U.P. Act No. 3 of 1999. (w.e.f. 3-12-1998)

^{2.} Ins. by s.5 of U.P. Act No. 3 of 1999. (w.e.f. 3-12-1998)

^{3.} Subs. by s. 2 of U.P. Act No. 9 of 2003. (w.e.f. 11-07-2003)

^{4.} Subs. by s. 6 of U.P. Act No. 3 of 1999. (w.e.f. 3-12-1998)

^{5.} *Ins.* by s.2 of U.P. Act No. 9 of 2003. (w.e.f. 11-07-2003)

^{6.} Subs. by s. 7 of U.P. Act No. 3 of 1999. (w.e.f. 3-12-1998)

- (3) The State Government shall, at the close of every financial year transfer the sale proceeds of the Welfare Stamps after deducting the costs incurred in [printing (which shall be paid to the Bar Council)]¹ sale and distribution of the stamps to the account of the Fund.
- (4) The State Government shall furnish to the Trustees Committee a Statement containing the number of welfare stamps [received from the Bar Council and sold, the details of costs deducted, [the cost of printing paid to the Bar Council]² and the amount transferred under this section to the account of the Fund, within three months of such transfer.
- [(5) The State Government may provide the services of Government Press for printing of welfare stamps on realizing the printing charges.]³

Provision in case of nonavailability of Welfare Stamps

- [10-A (1) Notwithstandingany thing contained in section 10, in case of temporary shortage of Welfare Stamps, the value of Welfare Stamps may be paid in cash to such subordinate officer or clerk of the court, tribunal, authority or person as may be specified by such court, tribunal authority or person and such sub-ordinate officer or clerk shall give a receipt for the same which shall be affixed on the Vakalatnama, and such affixation shall have the same effect as if the Welfare Stamp of that amount has been duly affixed in accordance with this Act.
- (2) The subordinate officer or the clerk receiving the cash under sub-section (1) shall deposit it in the Treasury under such Head as the State Government may by notified order specify in this behalf.]⁴

Membership of the scheme

- **11.** (1) Any advocate may apply to the Secretary, Trustees Committee in such form as may be prescribed, for admission as a members of the Scheme.
- (2) Every applicant shall pay in the prescribed manner an admission fee of one hundred rupees in lump sum with the application.
- (3) The Trustees Committee may, on receipt of the application and the admission fee, make such inquiry as it deems fit and shall either admit the applicant to the membership of the Scheme, or for reasons to be recorded in writing, reject the application and refund the amount paid towards admission fee :

Provided that no application shall be rejected unlss the applicant has been given an opportunity of being heard.

(4) The membership of an applicant so admitted shall be deemed to have commenced on the first day of January of the year in which the application was made or the date of enrolment of the applicant as an Advocate, whichever is later.

¹ Subs. by s. 7 (b) of U.P. Act No. 3 of 1999. (w.e.f. 3-12-1998)

² Subs. by s. 7 (c) of U.P. Act No. 3 of 1999. (w.e.f. 3-12-1998)

³ Ins. by s. 7 (d) of U.P. Act No. 3 of 1999. (w.e.f. 3-12-1998)

^{4.} Ins. by s. 8 of U.P. Act No. 3 of 1999. (w.e.f. 3-12-1998)

- (5) Every member of the Scheme shall pay in the prescribed manner an annual subscription for every calendar year on or before the thirty-first day of December of that year at the rate of
 - (a) fifty rupees, where he has practised as an advocate for not more than 5 years;
 - (b) one hundred rupees, where he has practisd as an advocate for more than 5 years but not more than 10 years;
 - (c) two hundred and fifty rupees, where he has practised as an advocate for more than 10 years.

"[Provided that the Government Advocates shall pay an additional amount of rupees fifty per annum with their annual subscription for every calendar year or part thereof during their tenure as Government Advocate;

Provided further that a member at his option may make one time payment of life subscription of rupees three thousand and in the case of his being Government Advocate rupees three thousand five hundred:

Provided also that the State Government may, after consultation with the Trustees Committee, by a notified order, vary the rates of annual and life subscription.]¹"

Explanation—For the purposes of this sub-section,—

- (i) practice as an advocate includes practice as a pleader or other legal practitioner enrolled under the Legal Practitioners Act, 1879 or as an Advocate on the roll of any Bar Council constituted under the Advocates Act, 1961;
- (ii) the period of practice shall be reckoned as on the first day of the calendar year for which the subscription is payable or the date of enrolment as a legal practitioner or an Advocate, whichever is later.
- [(iii) "Government Advocate" means an Advocate engaged by the Government or a body, authority or corporation owned or controlled by the Government to represent it before a court, tribunal, authority or a person who received any amount by way of retainership or monthly allowance from the Government or such body, authority or corporation, as the case may be.]²

Cessation of membership and readmission

- **12**. (1) A member of the Scheme shall cease to be such member, if—
 - (a) he dies,
 - (b) his name is removed from the State Roll maintained by the State Bar Council:
 - (c) he resigns the membership;
 - (d) he is in arrears of annual subscription for a period of two years or more and the Trustees Committee after giving him an opportunity to show cause, terminates his membership.

^{1.} Ins. by s. 9(a) of U.P. Act No. 3 of 1999. (w.e.f. 3-12-1998)

² Ins. by s. 9(b) of U.P. Act No. 3 of 1999. (w.e.f. 3-12-1998)

(2) An advocate who has ceased to be a member of the Scheme, may, on his written application and on payment of the arrears of annual subscription which he would have paid, if his membership had continued, together with interest thereon at the rate of eighteen per centum per annum, be re-admitted to the membership of the Scheme provided his name is restored or, as the case may be, continues on the State Roll maintained by the State Bar Council.

Payment from the Fund on cessation of membership **13.**[(1) In the event of a death of member, his nominee or where there is no nominee, his legal heirs shall be paid from the Fund an amount calculated at the rate of rupees five thousand per annum for every completed year of his membership which shall not be less than rupees twenty five thousand and more than rupees one lakh fifty thousand.

Provided that in case of death of a member on completion of thirty years of membership, his nominee or legal heirs shall be paid rupees five lakhs in one lump-sum in the manner prescribed by the State Government.

- (2) A member shall on ceasing to be a member under clause (b), (c) or (d) of sub-section (1) of section 12, shall be paid from the Fund.—
 - (i) if he resigns after twelve years and before twenty five completed years of his membership, an amount calculated at the rate of two thousand rupees per annum for every completed year of membership;
 - (ii) if he resigns after twenty five completed years of his membership, an amount calculated at the rate of five thousand rupees per annum for every completed year of membership subject to a maximum of rupees one lakh fifty thousand;

Provided that if he resigns after thirty completed years of his membership, such member shall be paid rupees five lakhs in one lump sum in the manner prescribed by the State Government.

- (iii) if he ceases to be such member due to any other cause not covered by sub-section (1) or sub-section (2), an amount equal to the aggregate of his subscription paid by him and simple interest thereon at such rate as the Trustees Committee may, from time to time, fix.]¹
- [(3) For a calculating the completed years of membership for the purposes of this section, every five years of practice at bar, if any, before admission of a member to the scheme shall be completed as one year of membership of the Scheme.]²

Restriction on alienation attachment etc. of interest of members

14. Notwithstanding any thing contained in any other law for the time being in force, the right or interest of any member of the Scheme or his nominee or legal heirs to receive any amount from the Fund under Section 13 shall not be alienated or charged and shall not be liable to attachment under any decree or order of any court.

¹ . Subs. by s. 2 of U.P. Act No. 34 of 2021 (w.e.f. 18-11-2021).

^{2.} Subs. by s. 10 of U.P. Act No. 3 of 1999. (w.e.f.3-12-1998)

Special provisions for the member of the Scheme

[14-A. Where an Advocate who is a member of the Scheme under this Act as it stood immediately before the commencement of the Uttar Pradesh Advocates Welfare Fund (Amendment) Act, 1998, within two months of such commencement, opts not to continue as a member of the Scheme he shall be paid an amount to which he is entitled under section 13 as it stood before such commencement and such Advocate shall not be admitted again to the membership of the Scheme. If no such option is given such Advocate shall continue as a member of the Scheme.]¹

Protection of action taken in goodfaith

15.No suit, prosecution or other legal proceeding shall lie against the Trustees Committee, or any member or officer thereof in respect of anything which is in good faith done or intended to be done in pursuance of this Act or the rules made thereunder.

Power to make rules

- **16.** (1) The State Government may, by notification; make rules for carrying out the purposes of this Act.
- (2) Without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely:—
 - "(a) the form and the manner in which application for membership of the Scheme may be made;
 - (b) the manner of payment of admission fee and annual subscription for the membership of the Scheme;
 - (c) the form and the manner in which the list of members of the Scheme shall be maintained and its copies or extracts shall be communicated to courts to enable them to ensure compliance of the provision of section 9;
 - (d) the form and the manner in which application for payment under section 13 shall be made and the procedure of inquiry, if any, to be made by the Trustees Committee for such payment;
 - (e) the form and the manner in which nomination to receive payment under section 13 may be made;
 - (f) any other matter which has to be or may be prescribed." $\[]^2$

¹. Ins. by s. 11of U.P. Act No. 3 of 1999. (w.e.f. 3-12-1998)

 $^{^{2}}$. Ss. 8, 9, 10, 11, 12, 13, 14, 15, and 16 inserted by s.4 of U.P. Act No. 21 of 1988.

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%d½/kkjk 4 ds∨/khu mls∨Urfjr l Hkh /kujkf″k; k(

¼[k½ LV\$/ ckj clkmfil y }kjk mlsfn;sx;sl Hkh vfHknku(

%x½fdlh vf/koDrk }kjk fuf/k ealoPNk lsfn;k x;k nku ;k vfHknku] ftlds vUrxir lkefigd thou chek dh ikfylh ds v/khu] fdlh chekdir vf/koDrk dh eR; qij Hkkjrh; thou chek fuxe I siklr dkbZ/kujkf"k Hkh gS tgka, s v f/koDrk us U; kI h I fefr dks, s k 0; fDr uke&fufnZV fd; k gks ftlsmldheR;qgkstkusdhn"kkenikfylh}kjklqif{kr/kujkf"kdk Hkokrku fd; k tk; xk(

1/2/k½ jkT; I jdkj }kjk fuf/k dksfn;k x;k dkbZ∨unnku ($14M-\frac{1}{2}$ /kkjk 5 ds $\sqrt{\frac{1}{2}}$ /kujkf"k (

1/40% vf/koDrkvka ds I kefigd thou chek dh i kfyl h ds I EcU/k ea Hkkjrh; thou chek fuxe I sikir dkb/ ykHk vFkok ykHkkåk(vk\$

1/4N½ fuf/k ds fdlh Hkkx ds | EcU/k en fd; s x; s fdlh fofu; kstu ij dkb/C; kt; k ykHkkák vFkok vU; ifrykHkA

[¼t½ jkT; I jdkj }kjk /kkjk 10 ds vuø kj vUrfjr LVkEi dk foØ; vkxe(14

[1/2/1/kkjk 11 ds vu) kj ; kstuk dh I nL; rk dsfy; siklr I eLr i ošk Ohl $\vee k i$ okf"k id plink $\vee k i$ ml ij C; kt]; fn dk b i gk A]⁴

¹⁻ m0 i.D \vee f/kfu; e I.D 3]1999 ch /kkjk 3 }kjk ifrLFkkfirA ½fnukæd 03-12-1998 I sipRr½ 2- m0 i.D \vee f/kfu; e I.D 3]1999 ch /kkjk 3 }kjk ifrLFkkfirA ½fnukæd 03-12-1998 I sipRr½

⁴⁻ m0 i D ∨f/kfu; e l 0 21]1988 dh /kkjk 3¼[k½ }kjk c<k; k x; kA ¼fnukod 14-04-1989 l s i DRr½

1/8½ fuf/k , d , s h U; kI h I fefr ea fufgr gksch vks, mI ds }kjk /kr rFkk izfV/kr gkxh ftIdk uke mùkj insk vf/koDrk dY; k.k fuf/k U; kIh I fefr gkxk vk\$ ftleafuEufyf[kr I nL; qkax} vFkk/r~%&

%d½ egkf/koDrk] mùkj inšk] insu] tks v/; {k gkæxs(

"K|k½ v/; {k| LVt/ ckj dkmfl y] insu] vFkok ; fn mDr in rRle; egkf/koDrk $\}$ kjk /kr gkf rks[ml ds $\}$ kjk] 1 uke&fufn 2 V , d 1 Vf/koDrk(1 VK)

[¼[k[k½ LV] ckj dkmfU] y ds nks I nL; tks mI ds }kjk fuoktor gk[]² ½k½ lfpo] mùkj insk ljdkj] U;k; foHkkx] insu] tkslnL;&lfpo gkxkA

[¼½ mi/kkjk ½½½ ds [k.M ¼[k½ ds v/khu uke&fufnZV dkbZl nL; rc rd in /kkj.k djsk tc rd fd LVS/ ckj dkmfUl y ds v/; {k dk in egkf/koDrk }kjk /kr gks fallry og fallh Hkh le; v/; {k aks l Ecks/kr LogLrk{kfjr ys[k }kjk viuh InL; rk IsR; kx&i = nsIdrk qA]³

¼5½ U; kI h I fefr mi; pr uke I s "kk"or mùkj kf/kdkj okyh , d fuxfer fudk; gksch vks mldh, d lkekU; eink gksch rFkk mlslEifük vftir djusvks /kkj.k djusdh "kfDr gkxh] vkj mDr uke Isog okn itrr dj Idxh rFkk mIds fo#) okn iLrr fd; k tk ldxkA

¼% ሀ; kI h I fefr ds fd l h dk; I v Fkok dk; bkqh i j dpy bl dkj.k I s fd mleadkbzfffDr; k mldsxBueadkbznksk glurksdkbzvkifùk dhtk; xhvksu mlsvfof/k ekU; le>k tk; xkA

4-[1/41/2 b] \f/kfu; e dsikijEHk qkus dsi"pkr~; Fkk"kD; "ktr?kz LV\$V ckij dkmál y dsikl vf/koDrkvka}kjk Hkrhłdsiæk.k&i=kaij fn;sx;sLVkEi "kt/d dsennstek /kujkf"k rFkk ml ij okLrfod : lk lsvftir C; kt dh /kujkf"k dsled{k ?kujkf"k] mlds }kjk fuf/k ea tek dh tk; sch vkj fuf/k ea bl idkj tek qkus ij LVsV ckj dkmal y mldslEcU/k eajkT; ljdkj dsifr viusnkf; Ro IsmUekspr gkstk; xhA

dfri; /ku dk fuf/k eavUrj.k

1/2½ fall h foùkh; o"kZ ea LVVV akj akmfUl y as ikl HkrhZ as iek.k&i =ka as fy;svf/koDrkvka}kjk tek fd;sx;sLVkEi 'klyd dsled{k /kujkf'k] jkT; ljdkj }kjk ml foùkh; o"kZ dh l ekflr dsi'pkr~; Fkk'kD; 'kh?kz fuf/k ea vUrfjr dh tk; xh vkij, slk vUrj.k gksusij jkT; ljdkj] ml forth; o"kldsfy,] mldslacak eavius nkf; Ro I smllekspr gks tk; xhA]⁴

5-1/41/2 U; kI h I fefr] bl vf/kfu; e ds i z kstukFkZ vis{kr /kujkf"k; kW foùkh; micV/k le;≤ ij m/kkj ysldrhg&

1/2½ fuf/k dk /ku fdlh vun nipr chd en tek fd;k tk ldrk gS vFkok U; kI h I fefr }kjk fdI h ,¶sfuxe dk\$ tksjkT; I jdkj dsLokfeRo ∨Fkok fu; æ.k ea aks _ .k vFkok vfxe /ku ds: lk en vFkok , 1 h vU; jhfr l ts k jkT; l jdkj le; ≤ ij funsk n} fofu; kftr fd; k tk l drk gA

1/8½ fuf/k ,d LFkkuh; fuf/k le>h tk;xh ∨k\$ mldh lEijh{kk ijh{kd] LFkkuh; fuf/k ys[kk] mRrj insk }kjk dh tk; xhA

¹⁻ m0 i D \lor f/kfu; e | D 3] 1999 dh /kkjk 3¼[k½ }kjk i frLFkkfi rA ¼nukæd 03-12-1998 | s i pRr½ 2- m0 i D \lor f/kfu; e | D 3] 1999 dh /kkjk 3¼[k½ }kjk c<k; k x; kA ¼nukæd 03-12-1998 | s i pRr½ 3- m0 i D \lor f/kfu; e | D 3] 1999 dh /kkjk 3½x½ }kjk c<k; k x; kA ¼nukæd 03-12-1998 | s i pRr½

⁴⁻ m0 iD vf/kfu; e I 0 3] 1999 dh /kkjk 4 }kjk i u% I a[; kfdr , oac<k; k x; kA ½fnukod 03-12-1998 I si DRr½

6-U; klh l fefr }kjk fy; sx; srFkk fu'ikfnr l Hkh fu.kl; rFkk l xy¶k l nL; If po ds gLrk{kj | Is vf/kiekf.kr fd; s tk | ldrs g\(\) ftllgamDr | fefr dh vkj | Is fall h and yst ks ak i pkyu ajus ah Hkh "kfDr akschA

I ay{k vkfn dk fu"i knu rFkk vf/kiæk.khdj.k

7-jkT; ljdkj U; klh lfefr dk\$ le; ≤ ij], \$ sfunšk ns l drh q\$ tks mldh jk; eabl vf/kfu; e ds i; kstuka dk; kflor djus ds fy; s vko"; d ; k b'Vdj gki vki, sisfunskkadk ikyu djuk U; kih i fefr dk drib; gkskA

funsk tkjh djus dh jkT; I jdkj dh 'kDr

[8-LVV ckj dkmfUly] mRrj insk vf/koDrk dy; k.k fuf/k 1/1 åkkøku½ LVV ckj vf/kfu; e] 1988 ds ikjEHk ds fnukød dks fuf/k ea, d yk[k #i; \$***] 1 vfHknku

dkmfUl y }kjk vfHknku^{*}

[ijUrq bl /kkjk ds ts s fd og mRrj insk vf/koDrk dy; k.k fuf/k ¼ ł kk/sku½ vf/kfu; e] 1998 ds i 🕫 Fkh] v/khu LVV ckj dkmfUl y }kjk nh x; h vflknku dh dkb/kujkf'k okfil ughadh tk; xhAj²

> odkyrukek i j dY; k.kdkjh

[9-1/11/2 iR; d vf/koDrk vius }kjk Lohdr odkyrukek ij fdlh U; k; ky; ; $k \vee f/kdj.k$; $k \cdot fdl \cdot h \vee U$; $i \cdot kf/kdkjh$; $k \cdot 0$; $fDr \cdot dks \cdot nkf[ky \cdot fd$; $s \cdot tkus \cdot okys \cdot odkyrukek$ dh fl.Fkfr eanl #i; 33 ds en; dk dy; k.kdkjh LVkEi yxk; xk vk\$ dkb2U; k; ky;] vf/kdj.kj ikt/kdkjh; k 0; fDr , s vf/koDrk ds i (k ea dkbZ odkyrukek xq.k ugha djxk to rd fd ml ij rRle; ipRr fdlh vU; fof/k ds v/khu vis{kr fdlh LVKEi dsvfrfjDr , 1 k LVKEi u yxk gkA]4

1/2½ dY; k.kdkjh LVkEi dk eN; fdlh ckn; k dk; bkgh ea [kp] ds: i ea fofu/kktjr ughafd; k tk; xk vk\$ fdlh Hkh n'kk ea, \$ sokn ; k dk; bkgh dsi{kdkj ls olny ughafd; k tk, xkA

1/8½ fall h l nL; }kjk mi/kkjk 1/2½ as micU/kka ak akb2 mYyaku mls; kstuk ds ykkk dsofipr dj nsk vkj mlsvopkj le>k tk; xk vkj ll; klh lfefr lefpr dk; bkgh dsfy, ekeysdh I pouk LVV ckj dkmfUl y dksnxhA

14½ mi/kkjk ¼1½ ds v/khu odkyrukek ij yxk; k x; k iR; d dY; k.kdkjh LVKEi U; k; ky; Qhl vf/kfu; e] 1870 dh /kkjk 30 ea micfU/kr jhfr I s jnn fd; k tk: xkA

[1/5½ tqka fdlh ekeys ea fdlh vf/koDrk }kjk mi/kkjk ¼1½ ea fufnŽV dY; k.kdkjh LVkEi odkyrukek ij ugha yxk; k tkrk g\$; k mls nkf[ky ugha fd; k tkrk q\$ ogkaU; k; ky; , d s v f/koDrk dksml ekeys ea v x r j dk; bkgh dh v u Kk u gha **nxkA**15

10&1/41/2 [ckj dkmfUly] 6 bl vf/kfu; e ds iz kstuka ds fy, dY; k.kdkjh LVkEi, In fM tkbu eavk; Is vaidrely; dk] tsk og mfprle>; ftl ij 'kCn vks foø; "dY; k.kdkjh LVkEi* etnr qkxkl etnr djk; xhA

dY; k.kdkjh LVKEiks dk ennzk

½½ jkT; ljdkj dY; k.kdkjh LVKEi ds forj.k ∨K\$ foØ; dk fu; æ.k U; k; ky; QhI LVKEi ds foØ; ds fy; s vius }kjk fu; Or LVKEi foØrkvka ds ek/; e Is; k fdlh vU; vflkdj.k dsek/; e I \ tksog mfpr I e>\ djxhA

¹⁻ m0 i D \lor f/kfu; e I D 3] 1999 dh /kkjk 5 }kjk fudkyk x; kA ¼fnukad 03-12-1998 I s i \gt Rr½ 2- m0 i D \lor f/kfu; e I D 3] 1999 dh /kkjk 5 }kjk c<k; k x; kA ¼fnukad 03-12-1998 I s i \gt Rr½

³⁻ m0 iD ∨f/kfu; e l 0 9] 2003 dh /kkjk 2 }kjk ifrLFkkfirA ¼nukæd 11-07-2003 l sipRr½

⁴⁻ m0 i D ∨f/kfu; e l D 3] 1999 dh /kkjk 6 }kjk c<k; k x; kA ½fnukud 03-12-1998 l s i DRr½ 5 m0 i D ∨f/kfu; e l D 9] 2003 dh /kkjk 2 }kjk c<k; k x; kA½fnukud 11-07-2003 l s i DRr½

⁶⁻ m0 i D vf/kfu; e l D 3 1999 dh /kkjk 7 }kjk i frLFkkfirA ¼fnukød 03-12-1998 l sipRr½

1/8½ jkT; I jdkj] iR; sd foRrh; o"kZ dh I ekfIr i j] dY; k.kdkjh LVkEika ds foØ; vkxe dk vUrj.k mleals LVkEikads [eqe.k 1/ftlsckj dkmfUly dks Hkokrku fd; k tk; xk½1] foØ; vk\$ forj.k eamixr [kp2 dks dkVus ds i 'pkr~fuf/k ds y\$ kk ea dj**x**hA

1/4½ jkT; ljdkj ,s vUrj.k ds rhu ekl ds Hkhrj U; klh lfefr dks ,d fooj.k&i = iŁrr djxh ftlea [ckj dkmfUl v lsiklr vK) cps x; s dY; k.kdkjh LVKEikadh I {[;k] dkVk x;k [kp] ckj dkmfUl y dks Hkokrku fd;k x;k eqe.k dk [kp] 2 vk; fuf/k ds y: kk ea bl /kkjk ds vUrxir vUrfjr /kujkf'k dk 0; k; k fn; k tk, xkA

[1/6½ jkT; I jakj eqe.k i Mukij ah ol nyh i j ay; k.kakjh LvkEiknas eqe.k as fy; siktdh; is dh Isok; sinku dj Idrh g\[\alpha \] 3

[10-d1/11/2 /kkjk 10 ea fdlh ckr ds gkrs qq Hkh] dY; k.kdkjh LVkEika dh vlFkk; h deh dh n'kk ea dY; k.kdkjh LVkEika dk eN/; U; k; ky;] vf/kdj.k] ikf/kdkjh ; k 0; fDr ds , s s v/khuLFk vf/kdkjh ; k fyfid dks ftls , s s U; k; ky;] vf/kdj.k] ikf/kdkjh; k 0; fDr }kjk fofufnZV fd; k tk;] udn Hkokrku fd; k tk I drk gSvKs , slk v/khuLFk vf/kdkjh ; k fyfid mldsfy, , d jlhn nxk ftlsodkyrukek ij plik fd; k tk; xk vk; , s plik dk ogh i Hkko gkxk ekuks ml /kujkf'k dk dY; k.kdkjh LVkEi bl vf/kfu; e dsvuq kj lE; d~: i lspLik fd; k x; k gkA

dY; k.kdkj h LVÆi dh vui yCkrk dh n'kk eamicUk

1/2½ mi/kkjk 1/4½ ds v/khu udn iklr djusokyk v/khuLFk vf/kdkjh ; k fyfid mlsdkškkxkjea, ds'kh"kddd} t\$ k jkT; ljdkj vf/klfipr vknšk}kjk bl fufeÙk fofufn\(\text{V} \) di\(\text{V} \) \\ \text{Vhu tek dixkA}\(\text{A} \)

11-¼1½ dkb2 vf/koDrk; kstuk dk InL; cuus ds fy,] Ifpo] U; kIh Ifefr dks, sii = e ts k fofgr fd; k tk; vkonu dj l drk ga

; kst uk dh Í nL; rk

1/21/21/21 it; d vkond vkonu&i = ds | kFk , d | kS #i; s dh i b s k Qhl fofgr jhfr Is, det r nxkA

¼% U; kI h I fefr vkonu&i = vkj i ošk Qhl i kIr gkusij , i h tkp dj Idrh qsftls og vko'; d le>s vks; ; k rks vkond dks; kstuk dh InL; rk ea If Eefyr djxh; k, s dkj.kkal} tks vflkfyf[kr fd; s tk; xk} vkonu-i = dks vLohdkj dj nskh vks, i osk 'kkyd ds i fr Hkakrku dh x; h /kujkf'k dks oki l dj nxh(

ijUrq dkb/ vkonu-i= rc rd vLohdkj ughafd; k tk; xk tc rd fd vkond dksluwokb/dk volj u fn; k x; k gkA

1/41/2 bl idkj lfEefyr fd; s x; s vkond dh lnL; rk ml o "kl dh tc vkonu-i = fn; k x; k Fkkl igyh tuojh dks; k vf/koDrk ds: i em vkond ds ukekadu dsfnukad dk\$ tksHkh i'pkrorhZgk\$ ikjEHk g\b\Zle>h tk; xhA

1/5½; kstuk dk iR; d InL; iR; d dysMj o"kldsfy; sml o"kldsbdrhl

¹⁻ m0 i0 vf/kfu; e l 0 3] 1999 dh /kkjk 7¼[k½ }kjk ifrLFkkfirA ¼fnukæd 03-12-1998 l sipRr½

²⁻ m0 i D vf/kfu; e l 0 3] 1999 dh /kkjk 7½x½ }kjk i frLFkkfi r A Vfnukod 03-12-1998 l s i pRr½ 3- m0 i D vf/kfu; e l 0 3] 1999 dh /kkjk 7½k½ }kjk c<k; k x; kA Vfnukod 03-12-1998 l s i pRr½

⁴⁻ m0 i D vf/kfu; e l 0 3] 1999 dh /kkjk 8 }kjk c<k; k x; kA ½fnukæd 03-12-1998 l sipRr½

fnl Ecj dks; k ml ds i no &

 $\mbox{\sc Md}_{i,k} = \mbox{\sc Md}_{i,k} + \mbox{\sc Md}_{i,k}$

 $\mbox{$\%[k\/2$, d lk\$#i;\$ tgkamlus \psif/koDrk ds: i ea 5 ls \psif/kd fd\]rq 10 ls \psif/kd o"\large dsfy; sfof/k 0; olk; fd; k gk\$$

1/kx½ nks l kS i pkl #i;} tgk; ml us vf/koDrk ds: i ea 10 ls vf/kd o"kZ ds fy; s fof/k 0; olk; fd; k gk{ dh nj ls okt"kd pUnk fofgrjhfr ls nskA

"[ijUrq I jdkjh vf/koDrk fuf/k ea vius okf"kid pUnk ds I kFk , sl s i R; cd dysMj o"ki ; k mlds Hkkx ds fy,] ftlds nksjku og I jdkjh vf/koDrk jgk gksj i pkl #i; s i fro"ki vfrfjDr /kujkf'k dk Hkokrku djskk(

"ijUrq; g vkj fd dkb2 I nL; viusfodYi ij vkthou pUnsds: i earhu gtkj #i;} vkj ; fn og ljdkjh vf/koDrk gkj rksrhu gtkj ikp I kS#i; sdk , d eqr Hkqxrku dj l drk g(

ijUrq; g \vee k§ Hkh fd jkT; ljdkj U; klh lfefr lsijke"kZ djusds i'pkr} \vee f/kl fipr \vee kn\$k }kjk] okf"kZ \vee k§ \vee kthou pUnsdh nj e*ifjorL dj ldrh g\$\text{8}^*]^1

Li"Vhdj.k&bl mi/kkjk dsi; kstukadsfy; &

½, d½ \vee f/koDrk ds: i eafof/k 0; olk; djusds \vee Urxir fof/k 0; olk; h \vee f/kfu; e] 1879 ds \vee /khu lyhMj ; k \vee U; fof/k 0; olk; h ds: i ea ukekidr; k \vee f/koDrk \vee f/kfu; e] 1961 ds \vee /khu xfBr fdlh fof/kK ifj"kn- \vee ckj dkmfUl y½ dh ukekoyh ea nti \vee f/koDrk ds: i ea fof/k&0; olk; djuk Hkh g§

\hk\psi fof/k 0; olk; dh \vof/k dh \x.kuk ml dysMj o"k\zero ds ftlds fy; s pUnk ns, gk\psi iFke fnol ls; k fof/k 0; olk; h; k \vf/koDrk ds: i ea ukekadu dsfnukad lsbleatksHkhi'pkrorh\zero k\psi dh tk; \xhA

"[½rhu½ fdl h ljdkjh vf/koDrk dk rkRi; ½ ljdkj ; k ljdkj ds LokfeRok/khu ; k fu; æ.kk/khu fdl h fudk; (ikf/kdkjh ; k fdl h fuxe $\}$ kjk] fdl h U; k; ky;] vf/kdj.k] ikf/kdkjh ; k fdl h 0; fDr ds le{k mldk ifrfuf/kRo djus ds fy,] fu; \emptyset r fd, x, , \$ s fdl h vf/koDrk ls g\$ tk\$; FkkfLFkfr ljdkj ; k ,\$ s fudk;] ikf/kdkjh ; k fuxe ls fjVsujf'ki ; k ekfl d HkRrs ds: i ea dkb½/kujkf'k iklr djrk gk\$**] 2

12-1/1/2; kstuk dk dkb/l l nL; , d k l nL; ughaja tk; xk]; fn&

InL; rk dh Ieklir vk§ iqwokk

```
%d% mI dh eR; qgks tk; (
```

1/x½ og viuh I nL; rk I sR; kx&i = nsné

¹⁻ m0 iD vf/kfu; e l 0 3] 1999 dh /kkjk 9 ¼d½ }kjk ijUrqd c<k; s x; A ¼fnukad 03-12-1998 l sipRr½

²⁻ m0 i D vf/kfu; e l 0 3] 1999 dh /kkjk 9 ¼[k½ skjk c<k; k x; kA ¼fnuk¢d 03-12-1998 l si pRr½

1/2% foll h , d s vf/koDrk dks tks; kstuk dk I nL; ughajg x; k gs mI ds fyf[kr vkosnu&i = ij vks , d s okf kid pUns ds ft I dk mI us Hkoxrku fd; k gks ; fn mI dh I nL; rk cuh jgrh] cdk; s dk vks mI ij vBkjg ifr kr ifr o kid nj I s C; kt dk Hkoxrku djus ij]; kstuk dk i vks I nL; cuk; k tk I drk gs c krs mI dk uke LVs ckj dkmfUI y vkjk j [ks v; s jkT; ukekoyh ea; FkkfLFkfr] i vbr dj fn; k tk; ; k cuk jgs

"[13—1/1½ fd I h I n L; dh eR; q gks tkus dh n'kk ea mI ds ukefun i krh ; k tgk i dkb i ukefun i krh u gks mI ds fof/kd mRrjkf/kdk i; ka dks fuf/k I s mI dh I n L; rk ds i R; sd I Ei fij r o "k i ds fy, i k i g t k i i i; s dh n j I s I ax f. kr /ku j k i k dk] t ks i P p h I g t k i; s I s i l i v i k i

InL;rk lekir gksisij fuf/k is Hoarrku

ijUrq;g fd rhl o"kZdh l nL; rk i wkZgksus ij fdl h l nL; dh eR;qgksus dh n'kk ea muds ukefun \mathbf{x} 'krh \mathbf{v} Fkok fof/kd mRrjkf/kdkfj; ka dksjkT; ljdkj \mathbf{x} kjk fofgr jhfr l s, d eqr i k \mathbf{y} k[k:i;sdk Hk \mathbf{x} rku fd;k tk;skA

1/2½ fdlh lnL; dkk /kkjk 12 dh mi/kkjk 1/1½ ds [k.M ½[k½] ½x½; k ½k½ ds v/khu lnL; u jg tkusij fuf/k lsfuEufyf[kr iækj lsHkærku fd; k tk; xk %&

 $\frac{1}{4}$ d½ InL; rk dsiR; rd lEifijr o"N2 dsfy, nksgtkj #i; sifro"N2 dh nj Islaxf.kr /kujkf'k]; fn og viuh InL; rk dslEifijr o"N2 dsckjg o"N2 dsi'pkr~vKj iPph1 o"N2 dsiwoZR; kx&i = nrk g\$

 $\frac{1}{2} \ln \frac{1}{2} \ln \frac{1}$

 $ij Urq; g fd; fn og viuh InL; rk dsrhI o "kZiwkZdjusdsi'pkr~R; kx&i = nrk gSrks, dsInL; dksjkT; Ijdkj \}kjk fofgr jhfr Is, detrikhø yk[k:i;sdk Hkoxrku fd;k tk;xkA$

 $\frac{1}{2} h = \frac{1}{2} h = \frac{1}$

14—rRIe; i pŸk fdIh vV; fof/k e a fdIh ckr ds gkrs gq Hkh]; kstuk ds fdIh InL; ; k mI ds ukekfdrh; k fof/kd okfjI ka dk /kkjk 13 ds v/khu fuf/k I s dkbZ/kujkf'k i kIr djus ds vf/kdkj; k fgr dk u rks vV; I Øke.k fd; k tk, xk] u Hkkfjr fd; k tk; xk vkj u fdIh V; k; ky; dh fdIh fMØh; k vknsk ds v/khu mI dh dqhl dh tk I dxhA

I nL; kadsfgr ds vV; I Øke.k dølh! bR; kfn ij fuc!!/ku

¹. m0 i0 ∨f/kfu; e l 0 34] 2021 dh /kkjk 2 }kjk ifrLFkkfirA ¼fnuhd 18-11-2021 l sipRr½

². m0 i0 ∨f/kfu; e 10 3] 1999 dh /kkjk 10 }kjk ifrLFkkfirA ¼fnuhd 03-12-1998 I sipRr½

[14-d&tgka dkb] vf/koDrk tksbl vf/kfu; e d} tsk fd og mRrj insk vf/koDrk dY; k.k fuf/k ¼ å kkgku½ vf/kfu; e] 1998 ds i kjEHk ds Bhd i noZ Fkk] v/khu ; kstuk dk I nL; q\$, \$ s i kjEHk ds nks ekl ds Hkhrj]; kstuk dk I nL; u cus jgus dk fodYi nrk g\$ ogkamls, \$ h /kujkf'k ftldsfy, og /kkjk 13 d\$ t\$ k fd og , si si kjetk ds i no Z Fkh) v/khu gankj gks Hkokrku ah tk; skh vks, , si k vf/koDrk i nu% ; kstuk dh I nL; rk ea I fEefyr ughafd; k tk; xkA ; fn , d k dkb2 fodYi ughafn; k tkrk g\$rks 9 k vf/koDrk; kstuk dk InL; cuk jgskA]1

: kt uk ds I nL: dsfy, fo'ksk

15-bl vf/kfu; e; k bldsv/khu cuk; sx; sfu; ekadsvul j.k eal nHkko ls InHko Isfd; s dh x; h; k dh tkus ds fy; s v k' k f; r fd l h ckr ds l EcU/k ea dkb l okn | v f k k; k s t u; kvU; fof/kd dk; bkqh U; kI h I fefr ; k mI dsfdI h I nL; ; k vf/kdkjh dsfo#) uqha gk**s**chA

x;sdk;2dk

16—¼1½ jkT; Ijdkj bl vf/kfu; e ds i į kstukadks dk; kflor djus ds fy; s fu; e cukusdh vf/kl pouk }kjkj fu; e cuk l drh g&

1/2½ inobrhł kfDr dh 0; kidrk ij ifrdny itkko Mkysfcuk), sisfu; eka ea fuEufyf[kr | Hkh ; k fallghafo"k; kadh 0; oLFkk dh tk | drh g&

> ""/d½ ii = ftlea vks, jhfr ftlds vu() kj ; kstuk dh InL; rk ds fy; $s \vee konu\&i = fn$; k + k + l + drk + q

> ¼[k½; kstuk dh I nL; rk ds fy; s i ɒsk Qhl ∨ks okf'kð þlnk nsus dh ihfr(

> %x½ i i = ftlea vkj j h fr ftlds vu j kj ; k stuk ds l n L; ka dh l poh j[kh tk; xh vks mldh ifr; ka; k mn/kj.k U; k; ky; kadks Hksts tk; xks ftlls fd os/kkjk 9 dsmicl/kkadk vujkyu I fjuf'pr dj I ds

> 1/2/k½ i i = ftleavk; jhfr ftldsvukj kj/kkjk 13 dsv/khu Hkoxrku ds fy; s v konu-i = fn; s tk; aks v kg, , s s Hkokrku ds fy; s U; kI h I fefr } kjk dh tkusokyh tkpo]; fn dkb/gkk dh ifØ; k(

渇光 i i = ftlea vk5 jhfr ftlds vunikj /kkjk 13 ds v/khu Hkokrku ikir djusdsfy; sukekadu fd; k tk; (

½ dkb/l ∨U; fo"k; ftlsfofgr fd; k tkuk qks; k fd; k tk; A]²

¹. m0 iD ∨f/kfu;e l 0 3] 1999 dh /kkjk 11 }kjk c<k;k x;kA ¼fnukød 03-12-1998 l siøRr½ 2m0 iD vf/kfu; e I D 21] 1988 dh /kkjk 4 }kjk /kkjk; a8]9]10]11]12]13]14]15 , oa16 c<k; h x; hA